

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**STARRED QUESTION No.106**  
TO BE ANSWERED ON 25.07.2016

**NATIONAL COMMISSION FOR ST**

\*106. ADV. CHINTAMAN NAVASHA WANAGA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the extent to which the National Commission for Scheduled Tribes (NCST) has been successful in overseeing the implementation of various safeguards provided to scheduled tribes under the Constitution of India;
- (b) the eligibility criteria laid down by the Government for appointment of members of NCST;
- (c) whether the members of the Commission are appointed from the ST community; and
- (d) if so, the details thereof?

**ANSWER**

UNION MINISTER OF TRIBAL AFFAIRS(SHRI JUAL ORAM)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED Q No. 106  
BY ADV. CHINTAMAN NAVASHA WANAGA REGARDING "NATIONAL COMMISSION  
FOR ST" FOR ANSWER ON 25.07.2016

**(a):**Article 338 A Clause (5) (a) of Indian Constitution bestows power on National Commission for Scheduled Tribes (NCST) to investigate matters relating to safeguards provided for Scheduled Tribes (STs) under the Constitution of India or under different statutes. The recommendations made by the Commission in such matters are submitted in its Annual Reports to the Hon'ble President of India.

President causes such reports to be laid in each House of Parliament along with a memorandum explaining action taken or proposed to be taken and reasons for non-acceptance of these recommendations, if any, concerning matter of Union.

Recommendations concerning State Government are forwarded to concerned State Governor who shall cause it to be laid before legislature of State along with action taken, proposed to be taken and reasons for non-acceptance, if any.

Till 15.07.2016, NCST, since its constitution in 2004, has submitted Annual Reports (as Annexed) to the President of India.

**(b)to (d):**NCST consist of Chairperson, Vice-Chairperson and three other Members who are appointed by the President by warrant under his hand and seal. Chairperson shall be from amongst eminent social-political workers belonging to STs, who inspire confidence amongst the STs by their very personality and record of selfless service. Members of the Commission shall be appointed from amongst persons of ability, integrity and standing who have had a record of selfless service to the cause of justice for STs. Out of the Vice-Chairperson and three other members at least two (of four) shall be from amongst persons belonging to STs and at least one (of four) member shall be from amongst women.

Annexure referred to in reply to part (a) of the Lok Sabha Starred Question No.\*106 by Adv. ChintamanNavashaWanaga for answer on 25.7.2016

**Status of Annual Reports of National Commission for Scheduled Tribes (NCST)**

<b>S. No.</b>	<b>Report</b>	<b>Period (year)</b>	<b>Date of Submission to President</b>
1.	1 <sup>st</sup>	2004-05 and 2005-06	08.08.2006
2.	2 <sup>nd</sup>	2006-07	03.09.2008
3.	3 <sup>rd</sup>	2007-08	29.03.2010
4.	4 <sup>th</sup>	2008-09	27.08.2010
5.	5 <sup>th</sup>	2009-10	13.07.2011
6.	Special	May 2012	18.06.2012
7.	6 <sup>th</sup>	2010-11	25.10.2013
8.	7 <sup>th</sup>	2011-12	20.02.2015
9.	8 <sup>th</sup>	2012-13	16.11.2015
10.	9 <sup>th</sup>	2013-14	24.05.2016
11.	10 <sup>th</sup>	2014-15	31.05.2016